

M
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.NO.833 of 2011
Cuttack this the 1st day of February, 2013

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Pabitra Mohan Mohanty,
Aged about 59 years,
S/o. Late Brindaban Mohanty, House No.C-162,
Sector-18, Rourkela, PO-Sector-18, PS- Sector-15,
Dist-Sundargarh(Orissa)

...Applicant

(By Advocates:)

-VERSUS-

1. M/s.SAIL, Rourkela Steel Plant, Rourkela
Represented through its Managing Director
having its works and office at Rourkela,
PO-Rourkela-769011, PS-Tangarpali,
Dist-Sundargarh, orissa
2. Managing Director, SAIL,
Rourkela Steel Plant, Rourkela,
At-Rourkela,
PO-Rourkela-769011,
PS-Tangarpali,
Dist-Sundargarh, Orissa
3. Asst.General Manager (PL) IR, R & PIS, SAIL,
Rourkela Steel Plant, Rourkela,
At -Rourkela,
PO-Rourkela-769011,
PS-Tangarpali,
Dist-Sundargarh, Orissa

...Respondents

(By Advocates: M/s.J.Patnaik, T.K.Patnaik, S. Patnaik & B.S. Rayguru)

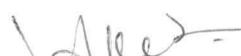
ORDER(Oral)

MR.A.K.PATNAIK, MEMBER(J):

Shri T.K.Patnaik, Assisting Counsel of Shri J.Patnaik, learned Senior Counsel appearing on behalf of Respondent-SAIL has filed an affidavit dated 18.11.2012 stating therein that the prayer made by the applicant in the O.A. has been granted by making payment of Rs.1,91,250/- towards VR Compensation and therefore, there is nothing more to be adjudicated in the matter.

2. To-day none has appeared for the applicant. In view of this, I do not feel it proper to keep the matter pending any further.
3. For the reasons aforesaid, the O.A. is disposed of for having become infructuous.

No costs.


(A.K.PATNAIK)
MEMBER(J)